Title: Need to extend the benefits of pension under CCS Pension Rules (1972) to the employees of Navodaya Vidyalaya Samiti who joined the service prior to 01.01.2004.

SHRI P.K. BIJU (ALATHUR): I bring to the attention of the House the long pending demands of the employees of Navodaya Vidyalaya Samiti (NVS) to implement Pension Scheme under CCS Pension rules (1972) to the employees who joined the service of NVS prior to 1-1-2004 and to provide 10% Special allowance to Non-Teaching Staff as has been granted to Teaching Staff of Jawahar Navodaya Vidyalaya (JNV). The Parliamentary Standing Committees (in 2005, 2006 and 2007) and Shri. Y.N. Chaturvedi Committee had strongly recommended the implementation of CCS Pension rules (1972) to NVS employees. The Ministry of HRD had urged NVS to review the amendment of Conduct, Discipline and Appeal Rules and Pension, Gratuity and Provident Fund Rules so as to make applicable the introduction of CCS Pension for employees of NVS by 31 August 1995.

The MHRD had also given written assurance to the Joint Action Committee of Associations of Employees of NVS on 29th January 2010 that the Ministry was fully supporting the demands of the employees of NVS and would resolve the issue shortly. However, the Government and NVS failed to take any positive step. It should be underlined that those employees of NVS who joined prior to 1-12004 are eligible for pension under CCS pension rules 1972 as per the policy of the Government and consent of the employees was not sought before introduction of New Pension Scheme. During the last financial year the Hon'ble Prime Minister of India had extended pension under CCS Pension Rules -1972 to the employees of Punjab University. The same favour has been easily extended to five Inter University councils leaving 15000 odd NVS employees in lurch. The social and economic security of Staff of Navodaya Vidyalayas during retirement life is highly at stake.

Hence, I urge this House to do all that is possible to implement Government of India Pension rules (1972) to those who join prior to 1.1.2004 and grant 10% Special Allowance to non-teaching staff who also work in the same residential set up as teachers.